

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 79/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period of 5 assets in Southern Region System strengthening Scheme-XVIII in the Southern Region.

Date of Hearing : 26.2.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. & 17 Others

Parties present : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri V.K. Singh, PGCIL
Shri Amit K. Jain, PGCIL
Shri Anshul Garg, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present petition is filed for truing up of the transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset 1: LILO of existing Bangalore-Slaem 400 kV S/C Line at Hosur and Extension of 400/220 kV Sub-station at Hosur, Asset 2: Nellore-Thiruvalam 400 kV D/C Quad line along with extension of 400/220 kV Sub-station at Nellore & Thiruvalam and 1X50 MVAR line reactor at both ends of each circuit of Nellore-Thiruvalam 400 kV Quad D/C line along with 450 ohms NGR, Asset 3: Thiruvalam-Melakottaiyur (Sholinganallur) 400 kV D/C Line along with Bay extension of 400 kV Sub-station at Thiruvalam and Extension of 400/220 kV Sub-station at Melakottaiyur (Sholinganallur), Asset 4: 2 nos. 400 kV 63MVAR Line Reactors for both circuits of Vijayawada-Nellore 400 kV D/C Transmission Line charged as Bus Reactors at Nellore (AP) Sub-station, Asset 5: 400 kV D/C Vijayawada-Nellore Transmission Line and associated bays along with 1 no. 400 kV 63MVAR Line Reactor at Vijayawada (Nunna) Sub-station and 1 no. 63 MVAR Line Reactor at Vijayawada TPS under



Southern Region System Strengthening Scheme-XVIII in the Southern Region. He submitted that Assets 1, 2, 3, 4 and 5 were put into commercial operation on 1.2.2014, 16.4.2014, 26.7.2014, 16.3.2015 and 8.8.2015 respectively. The tariff for 2014-19 tariff block of Asset 1 was determined vide order dated 24.2.2016 in Petition No. 147/TT/2015, for Assets 2 and 3 vide order dated 31.5.2016 in Petition No. 108/TT/2014 and Assets 4 and 5 vide order dated 30.12.2015 in Petition No. 405/TT/2014. He submitted that the capital cost of Assets 1, 4 and 5 was restricted at the time of tariff determination. However, the Petitioner was given liberty to submit the RCE. Accordingly, the RCE along with revised apportionment is submitted by the Petitioner in the instant petition. He requested to allow the capital cost and the tariff as prayed in the petition.

2. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.3.2020 with an advance copy to the Respondents:-

- a. Form-5 and 13 for all the assets covered in the instant petition.
- b. With regard to add-cap claimed during 2014-15 to 2018-19, submit the details of contracts under head-wise, party wise, year of actual capitalization, total liability, un-discharged liability (separately as on COD, as on 31.3.2014 and as on 31.3.2019), addition to liability against which payments have been retained or work has been deferred and reasons thereof for each of the assets covered in the instant petition.

3. The Commission directed the respondents to file their reply by 14.3.2020. The Commission directed the parties to comply with the above directions within the specified timeline and observed that there shall be no extension of time.

4. The next date of hearing in the matter will be intimated to the parties separately through a hearing notice.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

